

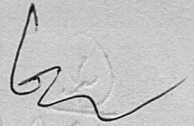
CCL 40/06
in
O.A. No. 655/00

29.11.06

Hon. Dr. K. B. S. Rajan, J.M.
Hon. Mr. M. Jayaraman, A.M.

Sri R. Verma, learned counsel for applicant and Sri P. Mathur, learned counsel for Respondents.

We have perused the compliance order. Counsel for applicant submit some miscalculation in the interest. However, on verification we found it is not so. If applicant has any grievances over the principal amount, he may agitate the same separately. CCL is, therefore, closed and the notices are discharged.



J.M.

~~A.M.~~

A.M.



July 1906
217/206
J.M.